

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2078  
ANSWERED ON:09.03.2006  
ABOLITION OF UNTOUCHABILITY  
Rao Shri Kavuru Samba Siva

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the status of implementation of the law against untouchability in different States;
- (b) whether the Government proposes to introduce a separate subject on `abolition of untouchability` from Class Fifth as a compulsory subject to spread awareness amongst the children; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SMT. SUBBULAKSHMI JAGADEESAN)

(a) The preaching and practice of `untouchability` is an offence under the protection of Civil Rights Act, 1955. This Act is implemented by the State Governments/Union Territory Administrations and under a Centrally Sponsored Scheme. Due central assistance is also provided to them for effective implementation of the Act. Further, from time to time, advisories are also addressed to them for implementation of the provisions of the Act in letter and spirit.

(b) and (c) the concept has already been integrated across the curriculum in various subjects.